

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

297A

NEW DELHI: DATED THE 18TH JANUARY, 1980.

NOTIFICATION
(INCOME TAX)

No. 3166 (F.NO.197/116/79-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23c) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following funds for the purpose of the said section for the assessment year(s) as mentioned below:-

- (1) Rajasthan Chief Minister's Hospital Fund with effect from Assessment Year 1978-79.
- (2) Rajasthan Chief Minister's General Relief Fund with effect from A.Y. 1978-79.
- (3) Rajasthan Chief Minister's Drought and Flood Relief Fund with effect from A.Y. 1967-70.
- (4) Rajasthan Chief Minister's Defence Service welfare fund with effect from A.Y. 1963-64.

(B.K. SINGH)

UNDER SECT. CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Secretary to the Chief Minister, officer of the Chief Minister, Rajasthan, Jaipur.
2. The Commissioner of Income-tax, Jaipur with reference to his letter No. J/305/10(23c)(iv)/79-80/664 dated 19-3-79.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&I)/(P&PR)/(Inv.), New Delhi.
5. Director of IT Services (Income-tax), 1st floor, Awan-e-Chalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Inc. (R&P), New Delhi (5 copies).
9. Director of Training, IAS(Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(B.K. SINGH)

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